

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:6990  
ANSWERED ON:11.05.2005  
LOSS TO MTNL  
Harsha Kumar Shri G.V.

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether it is a fact that the MTNL is going to lose Rs. 400 crore per annum due to the new Access Deficit Charge (ADC) by TARI's new norms as reported in the `Economic Times` dated January 11, 2005;
- (b) if so, the facts thereof;
- (c) whether it is also a fact that the BSNL has been allowed ADC on its wireline telephones whereas the MTNL has not been allowed to get ADC;
- (d) if so, the reasons therefor; and
- (e) the steps being initiated by the Government to remove the anomaly?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD)

(a) to (e) On 6th January, 2005, the Telecom Regulatory Authority of India ( TRAI ) issued a Regulation revising Access Deficit Charge ( ADC ) regime effective from 01.02.2005. This was part of the annual review as announced by TRAI in its last Interconnection Usage Charge ( IUC ) Regulation effective from 01.02.2004. The new regime envisages reduction in ADC contribution for national long distance calls to 30 Paise from earlier slab of 30 Paise, 50 Paise and 80 Paise and for international long distance calls it envisages reduction in ADC to Rs.2.50 per minute for outgoing calls and Rs.3.25 for incoming calls as earlier ADC of Rs.4.25 per minute applicable for both incoming and outgoing calls. Further, ADC is payable to BSNL for all calls originating from Cellular Mobile/WLL(M). Earlier, all fixed line operators were eligible for ADC for calls terminating on fixed line from Cellular Mobile and WLL(M) and incoming international long distance calls.

According to the information available from MTNL, the annual reduction in the revenue of MTNL would be about Rs.276 crore because of ADC now being payable to BSNL and not to MTNL. MTNL has filed a petition in Telecom Dispute Settlement and Appellate Tribunal against the said Regulation of TRAI. Matter is subjudice.